

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 506 of 2020

In the matter of:

Wish Town Home Buyers Welfare Society

....Appellant

Vs.

NBCC (India) Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Raunak Jain and Mr. A. Ranganatha, Advocate.

Respondents:

ORDER
(Through Virtual Mode)

02.06.2020: Issue Notice to the Respondents. The Appellant will provide e-mail addresses of the Respondents. Let service be effected through email and any other mode, if available.

Mr. A. Ranganatha, Advocate representing the Appellant submits that the Company Appeal (AT) (Insolvency) No. 261 of 2020 is pending consideration before this Appellate Tribunal which arose out of interlocutory proceeding in the same Resolution Process. Let Company Appeal (AT) (Insolvency) No. 261 of 2020 be listed along with this appeal.

Learned counsel for the Appellant also submits that in the Monitoring Committee set up for implementation of the approved Resolution Plan which has been subjected to the outcome of appeals, there is no representation on behalf of allottees/ Homebuyers.

Contd/-.....

Since Mr. Sumant Batra, Advocate representing the 'Resolution Professional' is not in attendance today and the status report is yet to be filed, we defer consideration on this submission till next date of hearing.

Let this appeal be listed along with Company Appeal (AT) (Insolvency) No. 261 of 2020, Company Appeal (AT) (Insolvency) No. 475 of 2020 and others on 19th June, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/gc